

## The Arunachal Pradesh Gazette

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GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT CIVIL SECRETARIAT ITANAGAR

## **NOTIFICATION**

The 26th April, 2022

No. Law/Legn-11/2022.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 22nd April, 2022)

THE GLOBAL UNIVERSITY ARUNACHAL PRADESH (AMENDMENT) ACT, 2022 (ACT NO. 12 OF 2022)

An

Act

to amend the Global University Arunachal Pradesh Act, 2015 (Act No. 9 of 2017).

Be it enacted by the Legislature of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows: -

- Short title and commencement: (1) This Act may be called the Global University Arunachal Pradesh (Amendment) Act, 2022.
  - (2) It shall come into force on the date of its publication in the Official Gazette.
- Amendment of Section 14: In the Global University Arunachal Pradesh Act, 2015 (Act No. 9 of 2017), (hereinafter referred to as the Principal Act), in section 14, for the existing entries in clauses (a), (b), (c), (d), (e), (f) and (g), the following shall be inserted-
  - "(a) "The Visitor;
  - (b) The Chancellor;
  - (c) Pro-Chancellor;
  - (d) The Vice-Chancellor;
  - (e) The Pro-Vice-Chancellor;
  - (f) The Registrar;
  - (g) The Finance Officer; and
  - (h) Such other officers as may be declared by the statutes to be authorities and officers of the University."
- Amendment of Section 15 (1): In the Principal Act, in sub-section (1) of section 15, the words "with the prior approval of the Visitor" appearing in the last part of the sentence shall be deleted.
- 4. Amendment of Section 21: In the Principal Act, sub-sections (4), (5), (6) and (7) of section 21shall be deleted.
- Savings: Notwithstanding anything contained in this Act, anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.

Onit Panyang, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.